

THE PAYMENT OF SALARIES AND ALLOWANCES  
(SECOND AMENDMENT) BILL, 2011

(As passed by the Assembly)

A

BILL

further to amend the Payment of Salaries and Allowances Act, 1951.

*Preamble.*—WHEREAS, it is expedient further to amend the Payment of Salaries and Allowances Act, 1951 for the purposes hereinafter appearing ;

BE it enacted in the Sixty-third Year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Payment of Salaries and Allowances (Second Amendment) Act, 2012.

(2) It shall come into force at once.

2. *Amendment of section 3.*—In the Payment of Salaries and Allowances Act, 1951 (XIV of 1951) (hereinafter referred to as the principal Act), in section 3, for the words “seven thousand and five hundred rupees”, the words “twelve thousand rupees” shall be substituted.

3. *Amendment of section 4.*—In section 4 of the principal Act, for the words, “seven thousand and five hundred rupees”, the words “twelve thousand rupees” shall be substituted.

4. *Amendment of section 5C.*—In section 5C of the principal Act, for the words, “two lakhs rupees”, the words, “five lakhs rupees” shall be substituted.

5. *Amendment of section 6.*—In section 6 of the principal Act, in sub-section (2), for the words, “five thousand rupees”, the words, “ten thousand and five hundred rupees” shall be substituted.

6. *Amendment of section 8.*—In section 8 of the principal Act, in sub-section (1),—

(1) in clause (a), for the words “three hundred rupees”, the words, “one thousand rupees” shall be substituted ;

(2) in clause (aa), for the words “rupees five thousand”, the words “rupees twelve thousand” shall be substituted ;

(3) in the proviso to clause (b), for the words “ten thousand rupees”, the words “fifteen thousand rupees” shall be substituted.

7. *Amendment of section 8A.*—In section 8A of the principal Act,

(1) in sub-section (5), for the words “five thousand rupees”, the words, “seven thousand and five hundred rupees” shall be substituted.

(2) after sub-section (5), the following sub-sections shall be inserted ; namely :—

“(5A) Every member referred to in sub-section (3) shall be entitled to an information allowance of one thousand rupees per mensem and a sumptuary allowance of rupees three thousand per mensem ;

(5B) Subject to such rules as may be made in this behalf, an amount of rupees seven thousand and five hundred per mensem shall be paid directly by the Legislature Secretariat to each of the two staff of every member referred to in sub-section (3) as staff allowance.”.

8. *Insertion of new section 8B.*—After section 8A of the principal Act, the following section shall be inserted, namely :—

“8B. *Vehicle advance and house building advance.*—Subject to such rules as may be made in this behalf, every member, other than the Speaker, the Deputy Speaker, the Leader of Opposition, the Chief Whip and the Ministers shall be entitled to avail interest free vehicle advance upto rupees five lakhs and house building advance upto rupees ten lakhs at a reduced rate of interest.”

9. *Amendment of section 9A.*—In section 9A of the principal Act, in sub-section (1), for the words, “one lakh twenty thousand rupees”, the words, “two lakh rupees” shall be substituted.

10. *Amendment of the Schedule.*—In the Schedule to the principal Act,—

(1) In item I,—

(a) in sub-item (1),—

(i) in clause (a), for the words, “rupees eight per kilometre” the words, “rupees ten per kilometre” shall be substituted ;

(ii) in clause (c), for the words, “rupees six hundred”, the words, “rupees seven hundred and fifty” shall be substituted ;

(b) in sub-item (2),—

(i) in clause (a), for the words, “rupees eight per kilometre”, the words, “rupees ten per kilometre” shall be substituted ;

(ii) in clause (c), for the words, “seven hundred rupees”, the words, “nine hundred rupees” shall be substituted.

(2) in item II,—

(a) in sub-item (1),—

(i) in clause (a), for the words, “rupees six per kilometre” the words, “rupees seven per kilometre” shall be substituted ;

(ii) in clause (b), for the words, “five-hundred rupees”, the words, “seven hundred and fifty rupees” shall be substituted ;

(b) in sub-item (2),—

(i) in clause (b), for the words, “rupees four per kilometre” the words, “rupees six per kilometre” shall be substituted;

(ii) in clause (c) for the words, “six hundred rupees”, the words, “nine hundred rupees” shall be substituted.